

**GOVERNMENT OF INDIA
ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:28
ANSWERED ON:16.11.2016
MoU on Digital Signatures
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Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether India has signed any Memorandum of Understanding (MOU) with foreign countries in the recent past on digital signatures,
- (b) if so, the details thereof;
- (c) the salient features of the said MoU; and
- (d) the extent to which the trade with these countries will be benefited after the recognition of digital signatures?

Answer

(a): Yes, Sir.

? Agreement was signed on 7th January, 2014 between CCA, MeitY and Korea Internet Security Agency with a provision for extension in the period for a further period of three years.

? The agreement was basically to promote closer co-operation and to facilitate exchange of information for reaching an arrangement for Mutual Recognition of Public Key Infrastructures/licensed Certifying Authorities of each other in accordance with the relevant laws and regulations of their respective countries and this MOU.

(b):

(c): The salient features of the MoU:

1. Information exchange and sharing, for the feasibility study of Mutual Recognition of licensed Certifying Authorities of the participating countries.
2. Collaboration towards evolving common technical, legal and other standards, so that Public Key Infrastructures of the two countries offer similar levels of reliability/assurance.
3. Collaboration towards evolving standards which facilitate inter-operability of Digital Signature Certificates and Digital Signatures.
4. Collaboration towards encouraging the use of Digital Signatures in bilateral trade, commerce and other interactions of economic or non-economic nature.
5. Cooperation and study for the development of application areas for the Mutual Recognition of PKI between the two countries.
6. Collaboration towards development of a subsequent mutually acceptable arrangement providing legal recognition to specific service areas on reciprocal basis.
7. Human Resource exchange for PKI and joint Research and Development related to Digital Signature Usage and Inter-operability.

(d):

The Mutual Recognition of Digital Signature would facilitate efficient method of trade, especially, in promoting paperless cross border trade of goods.
